

and if so, to what extent this has been done?

**THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI):** (a) Yes, Sir.

(b) The delay has been primarily due to:—

(i) difficulties experienced in procuring various items of equipment and material which had to conform to stringent specifications; and

(ii) difficulties encountered by the various manufacturers in the country in assimilating the know-how made available to them and in manufacturing the various components later.

(c) The Indian scientists working in this project can be said to have taken a significant step in achieving self-reliance as most of the key components for the reactor have been manufactured in India.

#### Losses in National Industrial Development Corporation

**\*569. SHRI RAM SWAROOP RAM:** Will the Minister of INDUSTRY be pleased to state:

(a) whether the National Industrial Development Corporation Limited, an Engineering Consultancy Organisation in the Public Sector is running under losses for the last three years;

(b) if so, the reasons therefor and what corrective measures have been proposed by the Ministry to recover from those losses and make it a profitable public sector; and

(c) whether there is any proposal to change the present top Management including Chairman-cum-Managing Director of the Corporation?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):** (a) Yes, Sir. As per the audited accounts,

the Corporation incurred losses of Rs. 43.55 lakhs in 1977-78 and Rs. 35.66 lakhs in 1978-79. The accounts for the year 1979-80 are under audit and loss is estimated to be Rs. 19.14 lakhs.

(b) The Corporation has been engaged in providing primarily technical consultancy services and losses are mainly attributable to assignments as anticipated not materialising. To recover from the present position, the Corporation has been trying to build up expertise in new areas, such as cement, textiles, paper and pulp etc. The Government are also exploring the possibility of utilisation of its services by other public sector undertakings not only under the Ministry of Industry but also other Ministries/Departments. The Board of Directors of the Corporation has also been strengthened to improve its working.

(c) No, Sir.

#### Criteria for Declaration of Scheduled Areas and Backward Areas

**\*570. SHRI BHEEKHABHAI:** Will the Minister of PLANNING be pleased to state:

(a) which Ministry is responsible for classifying different areas, as scheduled areas, tribal areas, hilly areas, desert areas and backward areas;

(b) what are different treatments meted out to them according to the nature of classification;

(c) which are the areas sacrosanct to the Constitution; and

(d) what steps have been taken so far to develop those areas?

**THE MINISTER OF PLANNING (SHRI N. D. TIWARI):** (a) and (b). A statement is laid on the Table of the House.

(c) The scheduled areas and tribal areas, as specified in the Fifth and Sixth Schedule of the Constitution

respectively, may be deemed sacrosanct.

(d) The responsibility for the development of various categories of backward areas is that of the State Governments. However, at the time of formulation of Five Year Plan/Annual

Plan, it is ensured that a certain order of funds from the State Plan flows into these areas for area-specific development programmes. Besides, some additional Central assistance is also provided as a supplement to accelerate the pace of development in these areas.

#### Statement

Subject	Classification/ Delimitation	Administration of Special Programmes	Special treatment meted out
1. Scheduled Areas	Constitutionally laid down and Notification issued by Law Ministry on advice of Home Ministry.	Home Ministry	(a) <i>Political</i> —reservation of seats in legislatures and local bodies ; (b) <i>Protective</i> —Special legislation for protecting economic interests ; (c) <i>Development</i> —implementation of special programmes for educational and socio-economic development ; (d) Special Central assistance for Tribal Sub-Plans
2. Tribal Areas	Planning Commission in consultation with the Home Ministry.	Home Ministry	
3. Hilly Areas	National Development Council	Development Planning Commission	Special Central assistance for Hilly areas.
4. Desert Areas	Ministry of Rural Reconstruction.	Ministry of Rural Reconstruction	Desert Development Programme—Centrally Sponsored Scheme.
5. Backward Areas (Industrially backward)	Planning Commission in consultation with the Ministries of Industry, Finance and State Governments.	Ministry of Industry	Concessional Finance and investment subsidy.

#### Fixation of Seniority of Assistants in Ministry of Commerce

\*571. SHRI GHULAM RASOOL KOCHACK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Assistants directly recruited through U.P. S.C. have been placed senior to the departmentally promoted Assistants in the Ministry of Commerce;

(b) whether it is a fact that departmentally promoted Assistants

with long experience and qualifications have suffered as a result of these rules; and

(c) if so, what steps are being taken by Government to see that seniority is fixed on the basis of date of entry/confirmation in the grade of Assistants irrespective of the incumbents entry to the cadre through U.P.S.C. of departmentally?

THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AFFAIRS  
AND DEPARTMENT OF PARLIA-